

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-402(PB)/2017

IN THE MATTER OF:

STUP Consultants Pvt. Ltd.

.... Applicant/Petitioner

Vs.

Egis India Consulting Engineering Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 10.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Petitioner/Applicant : Ms. Aakansha Kaul, Advocate

For the Respondent :

ORDER

We have heard learned Counsel for the petitioner briefly. It has been stated that in the reply to the demand notice issued under Section 8 stand has been taken that payment is to be made by the PHED. It has been shown to us that the payment in fact has be^{to} made by the Corporate Debtor-respondent as per clause 10 of the agreement dated 12th November, 2013. It was according to the aforesaid understanding that invoices were raised against the Corporate Debtor-respondent and notice of demand was issued to it.



Contd....2/-

Notice to show cause for 2nd November, 2017 to the respondents be issued as to why this petition be not admitted. Process dasti as well.

List the matter on 2nd November, 2017.

Sd/-

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-

(DEEPA KRISHAN)
MEMBER(TECHNICAL)

10.10.2017
V. Sethi